



the system installed in the Court Room of this Tribunal does not allow Hybrid mode of hearing.

- 4) Hence, the present Interlocutory Application has been filed by the Applicant/Corporate Debtor to recall of Order dt. 25.10.2023 and to afford opportunity to the Corporate Debtor to put forth their side of facts before this Bench so as to reach at the just and proper decision of this Case.
- 5) Counsel for the Operational Creditor/Respondent herein is also present and has stated no objection to allow the present Interlocutory Application.
- 6) In that view of the matter, in the interest of Justice, this Bench allows the present Interlocutory Application bearing IA No. 4958 of 2023, thereby recalling the order dt. 25.10.2023 and allowing the Applicant herein to make their submissions in the main Company Petition.
- 7) The main Company Petition bearing CP (IB) No. 153 of 2023, is now de-reserved and directed the Registry to list the same on Board on 08.11.2023, for further consideration and hearing.
- 8) Registry is directed to accept the Affidavit in Reply of the Corporate Debtor, if not filed earlier as the matter is now ordered to be de-reserved.

**Sd/-**

**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

**Sd/-**

**JUSTICE VIRENDRASINGH BISHT  
MEMBER (JUDICIAL)**